GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION **RAJYA SABHA**

UNSTARRED QUESTION NO: 9 (TO BE ANSWERED ON THE 29th November 2021)

REGULATION ON OWNING AND USAGE OF PERSONAL DRONES

9. SHRI TIRUCHI SIVA

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether there exists any regulatory framework for owning and usage of personal drones
- (b) if so, the details thereof and
- (c) if not, any future action plan for the same?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(GEN. (DR) V. K. SINGH (RETD))

(a) to (c) Yes, Sir. The Drones Rules, 2021 notified on 25 August 2021 provide the necessary regulatory framework for owning and using personal drones. These rules cover various aspects like type certification, registration and operation of drones, airspace restrictions, research, development and testing of drones, training and licensing, offences and penalties etc.

The salient features of the Drones Rules, 2021 include the following:

- (i) Every drone, except for those meant for research, development and testing purposes, is required to be registered and should have a Unique Identification Number (UIN).
- (ii) An airspace map of the country segregating the entire airspace into green, yellow and red zones is to be displayed on the digital sky platform. Operation of drones in yellow and red zones is subject to the approval of Airports Authority of India (AĂI) and Central Government respectively. No approval is however required for operation of drones in green zones which means the airspace upto a vertical distance of 400 feet.
- (iii) The State Government, the Union Territory Administration and Law enforcement agencies have been empowered under the Rules to declare a temporary red zone for a specified period.
- (iv) Drones are required to have the necessary type certification issued by Directorate General of Civil Aviation (DGCA). No type certification is however required in case of nano drones (up to 250 gram all-up weight) and model drones

made for research and recreation purpose.

- (v) The owner and operators of drones are required to furnish the necessary personal details including their Indian passport number etc. for issuance of any registration or licence.
- (vi) Authorisation of Remote Pilot Training Organisations (RPTO) and issuance of remote pilot licences will be done by DGCA within specified time limits.
- (vii) Drone operations that violate the provisions of the Drone Rules, 2021 are punishable under Rule 49 of the Drone Rules, 2021 as well as provisions of any other law, for the time being in force.
